

DIVISION BENCH

ITEM NO.130

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH

PRAYAGRAJ

CA No.08/2023 IN APPEAL No. 16/ALD/2022

CORAM:

1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)
2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)

Date of Order: 15<sup>th</sup> February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PAWAN MISHRA V/S JDJ HOTELS PVT. LTD. & ORS.
UNDER SECTION	SEC 59 OF COMPANIES ACT 2013 R/W RULE 11 OF NCLT RULES, 2016

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv.

: *For the Petitioner in main CP & Applicant in CA No.08/2023*

**ORDER**

1. Ld. Counsel representing the petitioner states that no reply has so far been filed on behalf of the respondents. He however, further states that there is a possibility of settlement *inter-se* between the parties, and therefore, seeks sometime to await the settlement.
2. The matter is adjourned for 4<sup>th</sup> April, 2024.

*-Sd-*

(Ashish Verma)  
Member (Technical)  
15<sup>th</sup> February, 2024

*Bipul Kumar Tiwari  
(Stenographer)*

*-Sd-*

(Praveen Gupta)  
Member (Judicial)